(Sec.Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: .HYDERABAD.

R. Krung Kumi Applicany (A)

The A.P.O. NFC. Hyderlad Lan Respondentés)

Description of documents and dates. Pages.

Docket orders.

Interim Orders

Orders in M.A(s)

Reply statement

Rejoinder

ORDERS IN(Final orders)

Certified that the file is completed in allrespects.

Signature of dealing Head. · (in Record section)

Signature of S.O.

Date !	^ព ុក្រខេ Note		ORDER		
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Central Administrative Tribunal Hyderabad Bench: Hyderabad. 0.6.Na. of 1997. R. Khsuna Kman Applicants(s). VERSUS. Asst. feronnel officer, NFC, Mo. Atomic Ener Date Office Note ORDER 24/9/9 Interin order payed ide separate sheet (echolon) HORNI (*A*) 171318 Define Dy. Rogn 24-8-98 None present. Notice Orders vide separate sheet. served on both the Respondents Gel on 2114/98 for memo No costs. Dy Reg - W HVe Hone present 21-4-98 M(A) Cali on 9-6-98 pr

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CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SEACHHYDERABAD. ORIGINAL APPLICATION NO. 1247 OF 1997. Sanivira and other R. Rusuma Kuman (Applicants(sS) VERSUS Union of India, Rapd., By. The Asst Personnel officer NEC Dell- 08 Atomic energy. Hyderabad on another Respondents(sS(S) The Application has been Submitted to the Tribunal by Shrifts Shri K. Magescieva Reddy _Advocate/Partyin person Under Section 19 of the Administrative Tribunal Act. 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal(procedure) Rules

The application is in order and may be listed for Admission

Scrutiny Asst.

DEPUTY REGISTRAR (JUDL).

18.	Is the application accompained IPO/DD, for Rs.50/	
10. 11.	H Ve Legible comies of the annexure duly attested boan filed.	47
12.	Has the applicant exhausted all available remidies.	47
13.	Has the Index of documents been filed and pagination done propurly.	પ્લુ
14.	Has the declaration as a required by item No. 7 of form, I been made.	40
15.	Have required number of envelops (file six) bearing full addresses of the respondents been filed.	Yŋ
16.	(a) Unether the relief sought form prise out of signle cause of action.	- ,
17	In case an Ma for commonation of delay in filed	tis
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19.	Any other points.	
20.	22/9/97	y be filed
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Section Officer.

Deputy Registrar.

Registrar.

CESTRAL ADMINISTRATIVE TRIBUNAL HYDERA BAD BENCH HYDERA BAD.

Dairy No. 3047/92

Report in the Scrutiny of Application.	G G
Presented by Mr. K. Nagowara Reday Date of presen	tation.19/9/9
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CLASSIFICATION.	
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2. Whether name description and address of all the partied been furnished in the cause title.	40
(a) Has the application been fully signed and varified.	
(c) Have sufficient number of copies of the application	49
4. Unather all the necessary parties are impleaded.	1
other than English tranlation of documents in a Language,	-
Is the application on time, (see section 21)	43
Has the Vakalatnama/Memo of apperance/Auttorisation been filed.	47
It the application maintainbility. (U/S 2, 14, 18, or/U/R. 8 Etc.,)	4
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INDEXSE . _ P

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APPLICATION FILED U/s 19 OF THE ADMINISTRATIVE TRIBUNA

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ACT 1985

0.A.No. 1247 of 1997

Prointment NFC (Mise)

Between:

Ruthala Kusuma Kumari

... Applicant

a n d

Nuclear Fuel Complex,
Department of Atomic Energy,
ECIL Post,
Hyderabad-500 062 represented by its
Assistant Personnal Officer & another

... Respondents

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S.No.	Description of the documen	ts Page Nos.
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1.	Applicants	1 to 4
2.	Material papers	
	1. Annexure A1	

Date of filing:19-9-1997 -

R. Kusuma Kumari

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Signature of the applicant

KNRaddy

Counsel for the applicant

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BEFORE THE CONTAGL ADMINISTRATIVE TRIBUNAL AT HYDERABAL

U.A. NO. 1247 Of 1997

Between:

Ruthala Kusuma Kumari

... Applicant

a nd

Nuclear Fuel Complex, Department of Atomic Energy. ECIL Post, Hyderabad-500 062 represented by its Assistant personnal Officer & another ... Respondents

Cirronological statement of events

Page No statement of Events

- 5-8-97 Notification of the 1st respondent
- List sent to the 1st respondent from the 2nd respondent exchange
- 1996 (6) Scale, 676 З.

Hyderabad,

Date: 19-9-1997

KNRo Jay Counsel for the applicant

3

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

(O.A. filed U/s 19 of the Administrative Tribunal Act 1985)

O.A.No. 1247 of 1997

Between:

٥

Ruthala Kusuma Kumari D/o R.Narayana Rao Aged about 20 years, 7-25/2, Chintal, H.M.T.Road, Rangareddy District

... Applicant

a n d

Nuclear Fuel Complex, Department of Atomic Energy, ECIL Post, Hyderabad_500 J62 Rangareddy District represented by its Assistant Personnel Officer

 The District Employment Officer, Rangareddy District Employment Exchange, Srinagar Colony, Punjagutta, Hyderabad

... Respondents

Details of the Application (O.A.):

1. Particulars of the Applicant:

As shown in the cause tile above.

Address for service of notices: Mr.K.Nageswara Reddy
Advocate
H.No.10-3-307/5
Humayunagar,
Hyderabad-500 028

2. Details of the Respondents:
As shown in the cause title above.

3. Particulars of the order against which application is made;

Seeking a direction to the respondents to allow the applicant to interview for the posts of senior Operator Trainee (electronic engineering) without insisting that her name should be sponsored by the Employment Exchange. The 1st respondent sent notification to the 2nd respondent on 5-8-97 and the 2nd respondent sent list to the 1st respondent. The respondents are not supplied notification and also not published in the News Papers.

4. Jurisdiction of the Central Administrative Tribunal:

Applicant declares that the subject matter of the present C.A. is within the jurisdiction of this Tribunal as the 1st respondent is Central Government Department and comes under Section 14 of the Administrative Tribunal Act and the said posts to be filled in Anchra Pradesh. For interview and appointment comes under recruitment. So this Hon'ble Tribunal has get jurisdiction.

5. Limitation:

Applicant declares that the application (O.A) is within the limitation as prescribed in Section 21 of the Administrative Tribunal Act 1985 and there is no impugned order and the 1st respondent has not yet conducted interview but sponsored list with names sent to the 1st respondent office.

6. FACTS OF THE CASE:

- (A) Applicant passed Diploma in Electronic Engineering with more than 60% marks. I belong to BC-D (CBC) group. I registered mu name in the 2nd respondent employment exchange with registration No.R1/1996/21196 dated 5-11-1996.
- (B) The 1st respondent notified the 4 vacancies of Senior Operator Trainee (Electronic Engineering) posts to the 2nd respondent to sponsor the names of candidates with a view to fillup the said posts without giving paper notification and without call for applications from all the eligible candidates and denied an opportunity and disobeyed the law laid down by the Hon'ble Supreme Court judgement. The 2nd respondent sent sponsored list with names of candidates without sponsoring the applicant's name. As per the Supreme Court judgement, register or to be registered or unregistered in the employment exchange can apply for any posts and allow them to interview without the media of employment exchange and no need to sponsor

(

from the employment exchange as reported in 1996 (6) scale.

376. The 1st respondent is not receiving application from the applicant and not considering her inspite of her request and the 1st respondent is going to conduct written test and interview within 15 days.fr As per the Supreme Court judgement he need to register their names in the employment exchanges. Any one can be applied if notified in the News Papars. Hence this U.A.

(C) The respondent without following the Supreme Court judgement, which was reported in 1996 (6) Scale 676, the Excise Superintendent, Malkapatnam, Krishna district A.P. Vs. K.E.N. Visweshara Rao & others is trying to recruit/fill up the above said posts with the candidates sponsored by the employment exchange alone without giving any advertisement to call for applications from all the ligible candidates including from the applicant and deprived of all the eligible candidates rights of attending to test and interview and to get selection. This Hon'ble Tribunal and Migh Court of A.P. was pleased to dispose of several C.A.'s and W.Ps in similar matters with a direction to allow them to written test and interview. The respondent may conduct interviews at any time within 15 days and kept interview date secrete.

7. Datails fo the remedies: exhausted:

The applicants have no other alternative remedy except to approach this Hon'ble Tribunal for the relief sught for.

8. Natt rs not previously filed or pending with any court:

Applicant declares that she has not previously filed any petition for the same relief before any court of law.

9. Reliefs sought:

In view of the facts mentioned in Paragraph 6 of the above J.A. the applicant prays that this Hon'ble Tribunal may

be pleased to direct the respondent to allow the applicant to appear to written test and interview for the posts of Senior Operator Trainse (electronic engineering) without insisting that her name should be sponsored by the eichloyment exchange as per the notification dated 5-8-97 and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

10. INTERIM RELIEF: .

Pending disposal of the above O.A. the applicant prays that this Hon'ble Tribunal may be pleased to direct the respondents to allow the applicant to appear to written test and interview for the posts of Senior Operator Trainge (electronic engineering) without insisting that her names should be sponsored by the employment exchange as pen the notification dated 5-8-97 and pass such other order orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

- 11. Material index enclosed.
- 12. Name of the Post Office/Benk in wheih A Khan ratural and Post office

PO DD/PO:

No of DD/PG:

Date of Issue.

8-12-224924 19-9-97, lb 50/

13. List of documents enclosed:

a) Material papers (b) DD/PO (c) Covers

VERIFICATION

I, Ruthala Kusuma Kumari D/o R.Narayana Rao do hêreby verify that the contents of the above paras are true to my personal knowledge and legal advise of our counsel and I have not supressed any material facts herein.

KNRedM Counsel for the applicant

R. Kusuma Kumari Signature of the applicant

The Registrar, Central Administrative Tribunal, Hyderabad

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CENTRAL ADMINISTRATIVE TRIBUNAL HYDERASAD BENCH.

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0.A. REGD. NO 3047 97

Date: 19.9.9)

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To SM. KN Reddy, Adv.

I am to request you to rectify the defects mentioned below in your application within 14 days from the date of issue of this letter, failing which you application will not be registered and action under Rule 5 (4) will follow.

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DEPUTY REGISTRAR (JUDL)

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O.A.No.1247/97

Date of Order: 24.9.97

BETWEEN:

R**a**thala Kusama Kumari

.. Applicant.

AND

- Nuclear Fuel Complex,
 Dept. of Atomic Energy,
 ECIL Post,
 Hyderabad, Rangareddy Dist,
 Rep. by its Assistant Personnel Officer.
- The Bistrict Employment Officer, Rangareddy District Employment Exchange, Srinagar Colony, Panjagutta, Hyderabad.

.. Respondents.

Counsel for the Applicant

Counsel for the Respondents

- .. Mr. K.Nageswara Reddy
- .. Mr.W.Satyanarayana for Mr.N.R.Devraj for R-£
- .. Mr. Phani Raj for Mr. P.Naveen Rao for R-2

CORAM:

HON BLE SHRIR RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

)(Oral order as per Hon ble Shri R.Rangarajan, Member (Admn.) X

Mr. K.Nageswara Reddy, learned counsel for the applicant Mr. W.Satyanarayana for Mr. N.R.Devraj, learned counsel for R-1 and Mr. Phani Raj for Mr. P. Naveen Rao, learned counsel for R-2.

R

- 2. Admit. The applicant is an aspirent for the post of Senior Operator Trainee (Electronic Engineering). His name was not sponsored by the Employment Exchange. Hence his name was not considered by Respondent No.1 for that post. The applicant relying on the Supreme Court judgement reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District vs. K.B.N. Visweswara Rao) submits that his case has to be considered even though his name was not sponsored by the Employment Exchange.
- 3. We have disposed of similar cases. Hence the following d interim direction is given:-

Week in advance of the selection either written, viva-voce or both then the case of the applicant should also be considered along with the Employment Exchange sponsored candidates even though his name is not sponsored by the Employment Exchange. If she did not qualify in the selection the same should be informed to this Tribunal through the respondents counsel for confirming the dismissal of this OA. In case if she found fit and come within the number to be appointed then the result should not be published until further orders in this OA.

B.S. JAI PARAMESHWAR)

Member (Judl.)

(R.RANGARAJAN) Member (Admin.)

24.97

Dated: 24th September, 1997

(Bictated in Open Court)

V - A

Copy to:
1. The Assistant Personnel Officer, Nuclear Fuel Complex, Dept. Of

Atomic Energy, ECIL Post, Hyderab & Rangareddy Dist.

- 2. The District Employment Officer, Rangareddy District Employment Exchange, Srinagar Colony, Panjagutta, Hyderabad.
- 3. One Copy to Mr. K. Nageswara *Reddy Advocate CAT. Hyd.
- 4. One opy to Mr. N.R.Devaraj, Sr.CGSC. CAT.HYD.
- 5. One Copy to Mr. P. Navven Rao , S C. For A. P. Govt. CAT. HYD.
- 6. One Copy to The D.R(A).
- 7. One Duplicate Copy .

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TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

THE HOU'DLE SHRI R.RANGARADAN : M(A)

AND

THE HON'BLE SHRI.B.S.JAI PARAMESHUAR :

Dated: 24-9.97

ORDER/JUDGMENT

M.A /R.A/C.A.NO.

in

D.A.NO. 1227/97

Admitted and Interim Directions Issued.

Allow#d

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रोय प्रशासिक विधिकरण Central Administrative Tribunal जिल्ह्या /DESPATCH

1 OCT 1997

हैंदराबाद न्यायपीठ HYDRAABAD:BENCH

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO. 1247/1997

DATE OF ORDER : 24.8.1998

BETWEEN:

Ruthala Kusuma Kumari

.. Applicant(s)

AND

- 1. Assistant Personnel Officer,
 Nuclear Fuel Complex,
 Department of Atomic Energy,
 ECIL Post,
 Hyderabad 500 062 Rangareddy Dist.
- 2. The Employment Officer,
 District Employment Exchange,
 Government of Andhra Pradesh,
 Rangareddy District
 Srinagar Colony, Punjagutta,
 Hyderabad.

...Respondents

Counsel for the Applicant - Shri K. Nageswara Reddy Counsel for the Respondents - Shri N.R. Devaraj Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM:

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

(per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Shri K. Nageswara Reddy forthe
Applicant(s), and Shri N.R. Devaraj on behalf of the
Respondents and Shri P. Naveen Rao on behalf of the
State of A.P.

The orders passed by this Tribunal today in O.A. No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.a. No. 987/96 shall be kept on record of this file and also supplied to the Respondents to facilitate further action.

(H. RAJENDRA PRASAD

Member (A)

(D.H. NASIR)

VICE-CHAIRMAN

July 1 THE DO(7)

DICTATED IN OPEN COURT

DATÉD : 24.8.1998

- The Asst. Personnel Officer, Nuclear Fuel Complex, Dept.of Atomic Energy, ECIL Post, Hyderabac-62 Ranga Reddy Dist.
- 2. The Employment Officer, Dist.Employment Exchange, Rangareddy Dist. State of A.P. Srinagar Colony, Punjagutta, Hyderabad.
- 3. One copy to Mr.P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
- 4. One copy to Mr. NR Devras, Addi. CGSC. CAT. Hyd.
- 5. One copy to Mr. K. Nugeswur Recky Advocate, CAT. Hyd.
- 6. One copy to HHRP.M(A) CAT.Hyd.
- 7. One copy to DR(A) CAT. Hyd.
- 8. One spare copy.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR: VICE-CHAIRMAN

AND ____

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 14-8 -1998.

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1247/97

T.A.No.

(W.P.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismi**ps**ed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

alwon. 987/96.



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- Senior Operator Traince (Electronic Engineering). His name was not sponsored by the Employment Exchange. Hence his name was not considered by Respondent No.1 for that post. The applicant relying on the Supreme Court judgement reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District vs. K.B.N. Visweswara Rao) submits that his case has to be considered oven though his name was not sponsored by the Employment Exchange.
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HYDERABAD BENCH

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भनुषाम अधिकारी (त्य विक) Section Officer (J) IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

O.A.No.1247/97

Date of Order: 24.9.97

BETWEEN:

Kathala Kusama Kumari

ANL

- 1. Nuclear Fuel Complex,
 Dept. of Atomic Energy,
 ECIL Post,
 Hyderabad, Kangareddy Dist,
 Kep. by its Assistant Personnel Officer.
- The Bistrict Employment Officer, Rangereddy District Employment Exchange, Srinagar Colony, Panjagutta, Hyderabad.

.. Applicant.



.. Respondents.

Counsel for the Applicant

Counsel for the Respondents

- .. Mr. K.Nageswara Redd
- .. Mr.W.Satyanarayana for Mr.N.R.Deviaj for L
- .. Mr. Phani Raj for Mr. P. Naveen Rad for R-2

CCFAM:

HON'BLE SHRIB.S. JAI PARAMESHWAR : METBER (JUDL.)

ORDER

)(Oral order as per Hon ble Shri R. Hangarajan, Member (Admm.) X

Mr. K. Nageswara Reddy, learned counsel for the applicant Mr. W. Satyanarayana for Mr. N. R. Devraj, learned counsel for R-1 and Mr. Phani Raj for Mr. P. Naveen Rao, learned counsel for R-2.

R

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